## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4202 ANSWERED ON:02.05.2012 KILLING OF WHISTLE-BLOWERS Singh Chaudhary Lal

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of whistle-blowers killed during each of the last three years and the current year across the country;
- (b) whether the Government has paid any compensation package to the aggrieved family members;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

## Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (d): The identity of whistle blowers is confidential as per Department of Personnel and Training's Resolution dated 21st April, 2004. Therefore, data relating to whistle blower killed and/or compensation paid is not maintained Centrally. However, the Government has introduced a Bill for protection of whistle blowers which has been passed by the Lok Sabha on 27th December, 2011 as the "Whistle Blowers Protection Bill, 2011" and is presently in the Rajya Sabha. The Bill provides for adequate safeguards against victimization of the person making disclosure on any allegation of corruption or willful misuse of power or willful misuse of discretion against any public servant. It is also provided that if the Competent Authority is of the opinion that either the complainant or public servant or the witnesses etc. need protection, the Competent Authority shall issue appropriate directions to the concerned Government authorities (including police) which shall take necessary steps, through its agencies, to protect such complainant or public servant or persons concerned.